

12 Hrs.

**CALLING ATTENTION TO MATTER
 OF URGENT PUBLIC IMPORTANCE**

**DAMAGE TO THREE IAC AIRCRAFT DUE TO
 ACCIDENT AT DUM DUM**

श्री कामेश्वर सिंह (खगरिया) : मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर पर्यटन तथा अर्सेनिक उड्डयन मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“डमडम हवाई अड्डे पर हुई दुर्घटना के कारण इंडियन एयरलाइंस कारपोरेशन के तीन विमानों को पहुंची क्षति।”

**THE MINISTER OF TOURISM AND
 CIVIL AVIATION (DR. KARAN**

SINGH): I regret to inform the House that on the 17th December, 1967 at about 1.20 a.m. Skymaster aircraft VT-CZW, while being taxied by an Aircraft Maintenance Engineer of the Indian Airlines Corporation, hit Viscount aircraft VT-DOE and another Skymaster VT-DAW which were parked in bays 2 and 3 at Dum Dum Airport for operating the morning services. This resulted in substantial damage to the stationary Viscount and the Skymaster which was being taxied. The other Skymaster suffered minor damage. The aircraft was being taxied out of the hanger for a check up of brakes after replacement of its right hand main wheel. The Aircraft Maintenance Engineer had to carry out the taxi test and certify the aircraft, and in this manoeuvre the aircraft appears to have gone out of control.

2. According to the information available so far, the stationary Skymaster suffered only minor damage and has already been put back into service after necessary repairs. In the case of the Viscount, its outer wing, including wing tip and aileron, was badly damaged and requires complete replacement. On a rough estimate, an expenditure of about Rs. 3 lakhs will have to be incurred on this. In the case of the Skymaster which was being taxied, its right-hand wing leading edge has been damaged and the nose-

wheel door and front fuselage badly dented. The cost of repairs is likely to be around Rs. 10,000.00. It will take about four weeks to carry out the repairs of this aircraft to make it serviceable for operations. All the three aircraft are covered under the Corporation's Self-Insurance Scheme.

3. In accordance with the procedure applicable in cases of such incidents, an Indian Airlines Corporation Investigation Board consisting of senior officers at Calcutta, namely, Operations Manager, the Chief Engineer and the Chief of Inspection are carrying out detailed investigation to ascertain the cause and the full extent of the damage. The Senior Air Safety Officer of the Director General of Civil Aviation at Calcutta will be associated with the investigation.

SHRI NATH PAI (Rajapur) : How did they manage to collide? They were being taxied, they were not flying.

श्री कामेश्वर सिंह : अध्यक्ष महोदय, अभी मंत्री महोदय ने बतलाया कि कलकत्ते के उच्च अधिकारी, इंजीनियर्स वर्ग रह इस की जांच करेंगे परन्तु मैं जानना चाहता हूँ कि कलकत्ते के लोकल आफिसर्स के अलावा क्या दूसरे डिवीजन के इंडिपेंडेंट आफिसर्स इस इनक्वायरी में आयेंगे तथा इस मंत्रालय के कुछ उच्च अधिकारी भी आयेंगे क्योंकि ये कलकत्ते के आफिसर्स हैं। अध्यक्ष महोदय, वह तो बराबर उन लोगों को फेवर की बात करेंगे जिनसे कि गलती हुई है तो क्या मंत्री महोदय इस पर्सनल के बारे में कोई तबदीली करेंगे ?

डा० कर्ण सिंह : मैं समझता हूँ कि वहां के जो आफिसर्स हैं वह बड़े सीनियर आफिसर्स हैं और वह कोई ऐसी बात नहीं करेंगे। इसमें दो तरह के इन्वेस्टिगेशन करने वाले आफिसर्स होते हैं एक तो आई०ए०सी० के और दूसरे डी०जी०सी०ए० के, यह बिलकुल स्वतंत्र हैं। दोनों प्रकार के आफिसर्स उस की जांच कर रहे हैं। मुझे विश्वास है कि कोई उसमें पक्षपात नहीं होगा। यदि हमें कोई ऐसी सम्भावना होगी तब हम यहां से भी आफिसर्स भेज सकते हैं।

MR. SPEAKER : But there is a doubt in the minds of so many hon. Members as to how this collision did occur while they were taxiing. Is it due to carelessness? Many hon. Members wanted to ask, but they could not ask that question.

DR. KARAN SINGH : It is very surprising like very often people slip in their bath rooms. It is surprising how they can get hurt in the bath room. Similarly, it is very surprising that while taxiing instead of going straight, the plane took a 90° turn. The incident is still under investigation. So far it appears that one of the pins perhaps which controls the steering had not been put in when it started. But, Sir, it will be a little premature to give the exact cause.

12.07 Hrs.

PAPERS LAID ON THE TABLE

REPORT OF ADMINISTRATIVE REFORMS COMMISSION ON PUBLIC SECTOR UNDERTAKINGS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Morarji R. Desai I beg to lay on the Table a copy of the Report of the Administrative Reforms Commission on Public Sector Undertakings. [Placed in Library. See No. LT-2087/67].

ANNUAL REPORT ON SEAMEN'S PROVIDENT FUND SCHEME FOR 1966-67

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report on the working of the Seamen's Provident Fund Scheme, 1966 for the year 1966-67. [Placed in Library. See No. LT-2088/67].

NAMES OF NON-OFFICIALS WHO WERE GIVEN DIPLOMATIC PASSPORTS DURING AUGUST TO OCTOBER, 1967

SHRI JAGANNATH PAHADIA : On behalf of Shri Bali Ram Bhagat I beg to lay on the Table a list showing names of non-officials who were given Diplomatic Passports during August to October, 1967. [Placed in Library. See No. LT-2089/67].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Administrative Service (Appointment by Promotion), Sixteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1738 in Gazette of India dated the 15th November, 1967.
- (2) The Indian Police Service (Appointment by Promotion), Fourteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1739 in Gazette of India, dated the 15th November, 1967.
- (3) G.S.R. 1786 published in Gazette of India, dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (4) G.S.R. 1787 published in Gazette of India, dated the 9th December, 1967, making certain amendments to the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (5) G.S.R. 1788 published in Gazette of India dated the 9th December, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-2090/67].

DELHI MOTOR VEHICLES (FIFTH AMENDMENT) RULES

परिवहन तथा नौवहन मंत्रालय में उप-मंत्री (श्री भरत दर्शर) : श्रीमन्, मैं मोटर गाड़ी अधिनियम, 1939 की धारा 133 की उपधारा (3) के अन्तर्गत, दिल्ली मोटर गाड़ी (पांचवां संशोधन) नियम, 1967, की एक प्रति, जो दिनांक 19 अक्टूबर, 1967, के दिल्ली के राजपत्र में अधिसूचना संख्या एफ०